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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.952/94

Date of Order: 25.6.97

BETWEEN :

E.L.Narayana

.. Applicant.

AND

1. The Govt. of India, rep. by its Secretary, Ministry of Information and Broadcasting, Govt. of India, Sastri Bhavan, New Delhi.
2. Director General, All India Radio, Parliament Street, New Delhi.
3. Station Director, All India Radio, Hyderabad.
4. S.P.Maharajan, FRO All India Radio, Sangli, Maharashtra.
5. Dr. T.M.Reddy, All India Radio, Cuddapah.

.. Respondents.

Counsel for the Applicant

.. Dr. C.S.Subba Rao

Counsel for the Respondents

.. Mr. V.Rajeswara Rao
for
Mr. N.V.Ramana

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL)

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangafajan, Member (Admn.)

A

Heard Dr.C.S.Subba Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao for Mr.N.V.Ramana, learned standing counsel for the respondents.

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2. The applicant in this OA was promoted to the JTS in IBPS on adhoc basis by order No.3/59/91/S 1(A), dt. 14.6.93 (A-1) while he was working as a Programme Executive Group-B service. The applicant was not promoted regularly to the IBPS cadre by the order No.32013/3/92-B(A), dt. 13.7.94 whereas his juniors were promoted to the JTS ignoring his seniority by that order.

3. This OA is filed for setting aside the impugned order No.32013/3/92-B(A), dt. 13.7.94 (A-2) and for a consequential direction to promote the applicant also to the JTS cadre regularly and not to disturb his promotion given to him earlier on adhoc basis.

4. The pleadings and the prayer in this OA are similar to the one submitted in OA.925/94 which is disposed of today. For the reasons stated in OA.925/94 this OA is also liable to be dismissed and accordingly it is dismissed.

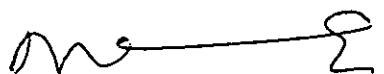
5. The orders in this OA will take effect from 7.7.96.

No costs.


(B.S. JAI PARAMESHWAR)

Member (Judl.)

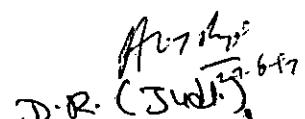
25/6/97


(R.RANGARAJAN)

Member(Admn.)

Dated: 25th June, 1997

(Dictated in Open Court)


D.R. (Judl.)

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Copy to:-

1. The Secretary, Ministry of Information and Broadcasting,
Govt of India, Sastri Bhavan, New Delhi.
2. Director General, All India Radio, Parliament Street, New Delhi.
3. Station Director, All India Radio, Hyd.
4. One copy to Dr. C.S.Subba Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Deputy Registrar(A), CAT, Hyd.
7. One spare copy.

Rsm/-

877/27/C Today
27/6/92

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED:

25/6/92

ORDER/JUDGEMENT

M.A. / R.A / C.A. NO.

O.A. NO. 952/94

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

YLKA

II Court.

विदेश अधिकारिक अधिकारी
Central Administrative Tribunal

दिव्यांग अधिकारी

130 JUN 1992

राज्यालय न्यायालय
HYDERABAD